

**NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH
COURT HALL NO: II**

Hearing Through: VC and Physical (Hybrid) Mode

CORAM: SHRI. RAJEEV BHARDWAJ, HON'BLE MEMBER (J)

CORAM: SHRI. SANJAY PURI, - HON'BLE MEMBER (T)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
HYDERABAD BENCH, HELD ON 01.05.2024 AT 10:30 AM**

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	Company Petition IB/86/2023
NAME OF THE COMPANY	
NAME OF THE PETITIONER(S)	Asset Reconstructions Company
NAME OF THE RESPONDENT(S)	S. Kishore
UNDER SECTION	95 of IBC

ORDER

Present: Ld. Counsel Mr. Abhijeet for the Petitioner.

None for the Respondent.

Against the same Personal Guarantor, PIRP has been initiated in CP 442/95/2020, wherein RP has already been appointed. Therefore, Petitioner is directed to approach the RP appointed in CP 442/95/2020 with his claims. Accordingly, the present CP is disposed of.

Sd/-
MEMBER (T)

Sd/-
MEMBER (J)